

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 27 OCT 1994

APPLICATION NO: 1671 of 1994.

APPLICANTS:- Sri. M. Veerayya,  
V/S.

RESPONDENTS:- The Dy. General Manager (Admn), Karnataka  
Telecom Circle, Bangalore and Others.

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1. Dr. M.S. Nagaraja, Advocate, No. 11, 2nd floor,  
1st Main, Sujatha Complex, Gandhinagar,  
BANGALORE-560009.

By RPA

2. The General Manager  
Karnataka Telecom Circle,  
No. 1, Old Madras Road,  
Uttur, BANGALORE-560008. A copy of the application  
is also enclosed herewith for further necessary  
action, as directed by the Tribunal.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above  
mentioned application(s) on 19th October 1994

OK  
issued on 28/10/94  
Gah

fw

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 1671 OF 1994

WEDNESDAY, THIS THE 19TH DAY OF OCTOBER, 1994.

Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

Mr. T.V. Ramanan,

... Member(A)

M. Veerayya,  
Aged 48 years,  
S/o M. Veerabhadraiah,  
C/o S. Rudranna, Assistant  
Engineer, KEB Jyoti Colony,  
Bidar. H.No. 8-12-280.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

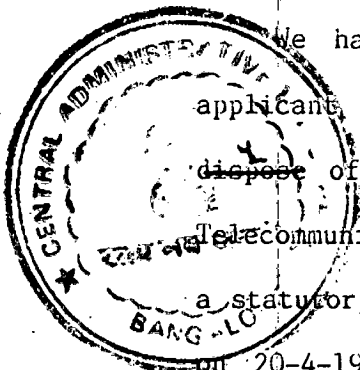
v.

1. The Deputy General Manager (Admn.)  
Chief General Manager,  
Telecom, Karnataka Circle,  
No. 1, Old Madras Road, Ulsoor,  
Bangalore-560 008.
2. The General Manager,  
Telecom, Hubli Area, Hubli.
3. Union of India,  
represented by Secretary to Govt.,  
Ministry of Communications,  
Sanchar Bhavan, New Delhi-110 001.

.. Respondents.

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:



We have heard Dr. M.S. Nagaraja, learned counsel for the applicant at the stage of admission and propose to dispose ~~to~~ dispose of this application by directing the General Manager, Telecommunications, Karnataka Circle, Bangalore to dispose of a statutory appeal said to have been preferred by the applicant on 20-4-1993, copy of which is produced at Annexure-A6 which is stated to be still pending. Suffice it for the present to direct the General Manager, Telecommunications to dispose of the aforesaid appeal within 2 months from the date of receipt

of a copy of this order. We are told that the appeal has been pending since April, 1993 and the appellate authority was also reminded by a communication dated 10-5-1993. With all this, there was no response and hence the applicant has been driven needlessly to seek relief from us which we cannot grant in view of the pendency of the appeal. We do hope that the appellate authority will now expedite the disposal of the appeal and dispose it off within 2 months from the date of receipt of a copy of this order. Copy of this order be sent to the General Manager, Telecommunications, Karnataka Circle, Bangalore enclosing inter-alia copy of the application forthwith. l

Sd-

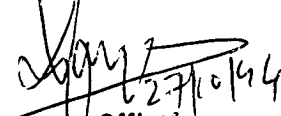
MEMBER(A)

Sd-

VICE-CHAIRMAN.

np/

**TRUE COPY**

  
27/10/94  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore